

REVISED COMMENTS OF GOVERNMENT ON
RECOMMENDATIONS OF RAILWAY ACCIDENTS
COMMITTEE

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to lay on the Table a copy of the brochure containing revised comments of the Government on certain recommendations of the Railway Accidents Committee—1962 (Parts I and II) which were either under examination or position in respect of which has changed necessitating revision of the earlier comments. [*Placed in library. See No. LT-2199/68*]

CORRIGENDUM UNDER EXPORT (QUALITY
CONTROL AND INSPECTION) ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh, I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 3388 published in Gazette of India dated the 18th September, 1968 containing corrigendum to S.O. 3412 dated the 20th September, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [*Placed in Library. See No. LT-2200/68*].
- (2) A copy of Government Resolution No. 26(2) Tar/67 dated the 28th September, 1968 (Hindi and English versions) regarding recommendations of the Report of the Tariff Commission Review Committee. [*Placed in Library. See No. LT-2201/68*].
- (3) A copy each of the following Papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1968) of the Tariff Commission on the continuance of protection to the Automobile Industry.
 - (ii) Government Resolution No. 8(1)-Tar/68 dated the 9th November, 1968, (Hindi and English versions).
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be

laid on the Table within the period prescribed in the said section.

[*Placed in Library. See No. LT-2202/68*]

TRACTORS (PRICE CONTROL) AMENDMENT
ORDER

SHRI BHANU PRAKASH SINGH: On behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table a copy of the Tractors (Price Control) Amendment Order, 1968 (Hindi and English versions) published in Notification No. S.O. 3620 in Gazette of India dated the 14th October, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [*Placed in Library. See No. LT-2203/68*].

NOTIFICATION UNDER COAL MINES (CONSER-
VATION AND SAFETY) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of Notification No. S.O. 3616 published in Gazette of India dated the 10th October, 1968, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [*Placed in Library. See No. LT-2204/68*].

12.55 HRS.

STATEMENT *RE* DETENTION OF
SARVASHRI MADHU LIMAYE AND
ARJUN SINGH BHADORIA

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, sir, the State Government of Uttar Pradesh have reported that Shri Arjun Singh Bhadoria was arrested on September 12, 1968 in connection with the incidents arising out of the demonstration in front of the Bakewar Police Station in District Etawah. A case under sections 147, 148, 149, 307, 437, 326, 332 IPC was registered and he was remanded to judicial custody. He moved an application for bail in the Court of Additional District Magistrate (Judicial), Etawah, which was rejected. A revision petition was moved in the Court of Sessions Judge which has already been rejected. It is understood that Shri Bhadoria has moved the High Court in connection with